



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

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No. HSPCB/PR/2020/4814

Dated 03-11-2020

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.

Sub.- Report on the behalf of Haryana State Pollution Control Board in O.A No 581/2019 titled as Residents of Gram Panchayat, Jattal District Panipat Vs State of Haryana

Kindly refer to the subject noted above, please find enclosed herewith the Report on the behalf of Haryana State Pollution Control Board in O.A No 581/2019 titled as Residents of Gram Panchayat, Jattal District Panipat Vs State of Haryana.

It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/As above

Regional Officer,
HSPCB, Panipat

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SITTING AT NEW DELHI**

In

Original Application No.581 of 2019

IN THE MATTER OF:

Resident of Gram Panchayat Jattal, District Panipat

..... Applicant

Versus

State of Haryana

..... Respondents

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FILED BY:

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Regional Officer, Nodal Officer
Haryana State Pollution Control Board,
SCO-55, Sector -25, Panipat, Haryana 132103

Date: 03.11.2020

Place: Panipat

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**Report on the behalf of Haryana State Pollution Control Board
in O.A No 581/2019 titled as Residents of Gram Panchayat,
Jattal District Panipat Vs State of Haryana**

This Hon'ble Tribunal vide order dated 12.02.2020 directed to put again the matter on 08.07.2020 in view of the order passed in OA No.117/2014. The answering Board has sent the said order alongwith order passed in OA No.117/2014 to the Panipat Thermal Power Station with direction to submit action plan regarding lifting of complete pond ash in a time bound manner. It is humbly submitted that before order dated 12.02.2020 was passed, the Board has obtained performance security for submitting the action plan and compliance thereof by the TPP in question. However, the action plan for lifting the Fly ash has not been received, rather, the TPP is pressing for plantation through Forest Department.

Vide letter dated 04.09.2020, the TPP has submitted that it is utilizing the more than 100% fly ash for last five years. It has further submitted that the Hon'ble NGT has not rejected the action plan submitted by it. Moreover, Hon'ble NGT has not rejected the development of Fly Ash Mount by NTPC Dadri as the Committee constituted by the Hon'ble NGT in report dated 10.01.2020 has observed that the Fly Ash could be managed by the developing of Fly Ash Mount which are full of trees. The letter dated 04.09.2020 issued on behalf of Chief Engineer/PTPS HPGCL Panipat, Reply letter dated 14.05.2020 of HSPCB and letter dated 04.09.2020 on behalf of Chief Engineer/PTPS HPGCL Panipat are enclosed herewith as **Annexure-R/1 (Colly)**.

The report is submitted accordingly. The direction passed by this Hon'ble Tribunal shall be complied with.

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Regional Officer,
HSPCB, Panipat

Date: 03.11.2020
Place: PANIPAT



HARYANA POWER GENERATION CORPORATION LIMITED

Regd. Office- C-7, UrjaBhawan, Sector-6, Panchkula

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FR
RO
AEE1
AEE2
AEE3
JEE
Asstt.
Clerk
7/9/20
Take it
on
record
14/9
Asstt.

From Chief Engineer/PTPS,
HPGCL, Panipat.
To The Regional Officer HSPCB,
SCO NO.55, Sector-25, HUDA, Panipat.

Memo No. 758/CMDP-I/902

Dated: 04.09.2020

Subject: Regarding action plan for the disposal of the Fly ash stored in Ash Dykes of Panipat Thermal Power Station required in O.A. no. 581/2019 titled as Residents of Gram Panchayat-Jatal, Distt.-Panipat Vs. State of Haryana.

Ref. Your office memo no. HSPCB/PR/2020/3221 dated 03.09.2020 sent vide e-mail dt.03.09.2020.

PTPS has always complied with all the FLY Ash notifications issued by MoEF&CC till date as the fly ash utilization is more than 100% for last 5 years, which can be seen from the table given below.

Year	% Ash Utilization
2015-16	301.76%
2016-17	243.73%
2017-18	154.77%
2018-19	150.19%
2019-20	241.10%

Moreover, as already intimated vide various previous memos, a detailed action plan regarding disposal of fly ash stored in ash dykes and plantation in ash dyke area of Panipat Thermal Power Station has been submitted to Hon'ble NGT via your department as required in OA No.581/2019.

Hon'ble NGT has not rejected the action plan submitted by us till date. Moreover, Hon'ble NGT in its decision its order dated 12.02.2020 in point no. 28.8, has not rejected the development of Fly Ash Mount by NTPC Dadri as the committee constituted by Hon'ble NGT in report dated 10.01.2020 has observed that the Fly Ash could be managed by developing of Fly Ash Mount which are full of trees.

The next date of hearing of the case is on 08.09.2020 and PTPS is being represented in Hon'ble NGT by its own advocate.

PTPS is always committed for the pollution free environment. it is therefore requested that the performance security of Rs. One Crore deposited by PTPS may not be forfeited please.

Executive Engineer/CMDP-II,
For Chief Engineer/PTPS
HPGCL, Panipat.

CC to:-
1. The Chairman, HSPCB, Panchkula.
2. The Deputy Commissioner, Panipat.